## Annexure-8

## Name of the Corporate Debtor: Arshiya Limited; Date of commencement of CIRP: 23rd April, 2024; List of creditors as on: 05th August 2025

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

	. Name of creditor	Details o	f claim received	Details of claim admitted						Amount of any			(Amount in ₹)	
SI. No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Axis Trustee Services Limited	05-Jun-24	28,356.00	28,356.00	Professional Fees	No	-	No	-	-	-	-	-	
2	Beekalene Fabrics Private Limited	06-May-24	173,265,868.00	1.00	Licence Fees	No	-	No	-	173,265,867.00	-	1	-	Disputed and under adjudication - considered as contingent claim.
3	Bigshare Services Limited	06-May-24	114,154.00	100,440.00	Professional Fees	No	-	No	-	-	-	13,714.00	-	
4	Damani Shipping Private Limited	11-May-24	372,389.00	-	Custom clearence	No	-	No	-	-	-	372,389.00	-	
5	Isha Laxmi Narayan (Design Team)	07-May-24	39,277,108.00	1.00	Contractor	No	-	No	-	39,277,107.00	-	-	-	Disputed and under adjudication - considered as contingent claim.
6	National Securities Depository Limited	16-May-24	189,958.94	189,958.94	ACF Fees, Interest & other charges	No	-	No	-	-	-	-	-	
7	National Stock Exchange Of India Limited	07-May-24	1,280,000.00	1,280,000.00	Service Provider	No	-	No	-	-	-	-	-	
8	VCRK & Co.	09-May-24	108,000.00	108,000.00	Professional Fees	No	-	No	-	-	-	-	-	
9	Vivek Chopra	07-May-24	20,218,129.84	19,175,047.95	Service Charges against leasing of property	No	-	No	-	-	-	1,043,081.89	-	
10	IDBI Capital Markets & Securities Limited	25-Jun-24	6,603,211.50	6,603,211.50	Consultency charges	No	-	No	-	-	-	-	-	
11	Arshiya Northern FTWZ Limited	26-Jun-24	29,016,037.00	27,472,523.00	Rent of Machine Handling Equipment	No	1	Yes	-	-	-	1,543,514.00	-	Not admitted amount includes TDS of INR 3,64,897.67/- which has been provisioned in the books of the Corporate Debtor.
12	NCR Rail Infrastructure Limited	28-Jun-24	4,122,500.00	3,983,673.00	Rent of Machine Handling Equipment	No	-	Yes	-	-		138,827.00	-	Not admitted amount includes TDS of INR 74,800/- which has been provisioned in the books of the Corporate Debtor.
13	TMR and Associate	10-Jul-24	1,527,394.00	664,550.00	Professional Fees	No	-	No	-	-	-	862,844.00	-	
14	Sterling and Wilson Private Limited	08-Jul-24	5,683,183.00	5,683,183.00	Material Supply	No	-	No	-	-	-	-	-	
15	Whitespan Business Solution Pvt.Ltd	20-Jul-24	200,000.00	180,000.00	Professional Fees	No	1	No	-	-	-	20,000.00	-	Not admitted amount relates to TDS which has been provisioned in the books of the Corporate Debtor.
16	Linkstar Infosys Private Limited	08-Jul-24	303,755.00	303,755.00	Service Provider	No	-	No	-	-	-	-	-	
17	Hindustan Enterprise	29-Jul-24	643,564.00	79,167.00	Material Supply	No	-	No	-	-	-	564,397.00	-	
18	Ambe Service	05-Aug-24	164,704.00	83,439.00	Service Provider	No	-	No	-	-	-	81,265.00	-	
19	Bombay Stock Exchange	30-Jul-24	5,084,570.00	1,516,612.00	Fines levied due to non- compliances	No	-	No	-	-	-	3,567,958.00	-	
20	Bluestar Security & Facility Services	16-Aug-24	20,304,470.00	5,570,358.00	Service Provider	No	-	No	-	-	-	14,734,112.00	-	
21	A.S. Overseas, through its Proprietor Saroj Garg	05-Sep-24	3,004,657.54	1,000,000.00	Material Supply	No	-	No	-	-	-	2,004,657.54	-	
22	HJA & Associates LLP	16-Sep-24	296,071.24	-	Professional Fees	No	-	No	-	-	-	296,071.24	-	
23	Premium Office Solutions	02-Oct-24	75,879.00	75,879.00	Material Supply	No	-	No	-	-	-	-	-	
24	Sunglow Infotech	08-Oct-24	224,690.00	186,590.00	Material Supply	No	-	No	-	-	-	38,100.00	-	

## Annexure-8

Name of the Corporate Debtor: Arshiya Limited; Date of commencement of CIRP: 23rd April, 2024; List of creditors as on: 05th August 2025

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in B

		Details of claim received		Details of claim admitted							Amount of any			(Amount in ₹)
SI. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest		Whether related party?	% of voting share in CoC	Amount of contingent claim	mutual dues,	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
25	Price Waterhouse & Co LLP	24-Jul-24	204,000.00	204,000.00	Professional Fees	No	-	No	-	-	-	-	-	
26	Ved Traders	11-Oct-24	99,609.00	43,244.00	Material Supply	No	-	No	-	-	-	56,365.00	-	
27	Huawei Telecommunications (India) Company Private Limited	12-Jan-25	6,205,290.00	6,139,700.00	Advance Security Deposit	No	-	No	-	-	-	65,590.00	-	
28	Ultra Tech	18-Feb-25	104,800.00	80,960.00	Environmental Monitoring	No	1	No	-	-	-	23,840.00	-	Not admitted amount includes TDS of INR 7,140/- which has been provisioned in the books of the Corporate Debtor.
29	R T enterprises	23-Jun-25	140,700.00	104,700.00	Material Supply	No	-	No	-	-	-	36,000.00	-	Refer Note 2
30	Cenex Legal LLP	11-Jul-25	75,000.00	31,000.00	Professional Fees	No	-	No	-	-	-	44,000.00		Not admitted amount includes TDS of INR 4,500/- which has been provisioned in the books of the Corporate Debtor. Refer Note 3
	Total 318,938			80,888,349.39			-		-	212,542,974.00	-	25,506,725.67	-	

## Note:

- 1) Status of claims is subject to further revision on the basis of verification of any additional documents/information as and when received.
- 2) R T enterprises: The claim of R T enterprises has been received on 23/06/2025 which is after the regulated timeline. So, as per the amended regulations 12 & 13 of the IBC, this claim was placed before the CoC for their recommendation in the 10th CoC meeting held on 29/07/2025. The same was approved by the CoC through e-voting for being included in the list of Creditors. The Resolution Professional is in the process of filing application before the Hon'ble NCLT for condonation of delay of this claim.
- 3) Cenex Legal LLP: The claim of Cenex Legal LLP has been received on 11/07/2025 which is after the regulated timeline. So, as per the amended regulations 12 & 13 of the IBC, this claim was placed before the CoC for their recommendation in the 10th CoC meeting held on 29/07/2025. The same was approved by the CoC through e-voting for being included in the list of Creditors. The Resolution Professional is in the process of filing application before the Hon'ble NCLT for condonation of delay of this claim.